

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 113/MP/2020

- Subject** : Petition under Section 79(1)(c) & (f) of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 to set aside the bill dated 1.1.2020 of the Central Transmission Utility (PGCIL) towards Transmission Charges (POC and HVDC charges) as well as the Notice for Regulation of Power Supply dated 3.1.2020.
- Date of Hearing** : 25.5.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : KSK Mahanadi Power Limited (KSKMPL)
- Respondents** : Power Grid Corporation of India Limited (PGCIL) and 5 Others
- Parties present** : Shri Anand Ganesan, Advocate, KSKMPL
Ms. Kriti Soni, Advocate, KSKMPL
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUIL
Shri Haribabu. V, CTUIL

Record of Proceedings

The instant petition has been filed by KSK Mahanadi Power Limited for setting aside the bill dated 1.1.2020 raised by CTUIL on the Petitioner towards transmission charges as well as the notice for Regulation of Power Supply dated 3.1.2020.

2. Learned counsels for the Petitioner and the CTUIL reiterated the submissions made in the earlier hearing on 28.3.2023.

3. Learned counsel for the Petitioner further submitted that CTUIL has been impleaded as a Respondent and amended "Memo of Parties" has also been filed.

4. The Commission directed the Petitioner and the CTUIL to file their Written Submissions latest by 5.6.2023 with a copy to the other party and to upload the same



on the e-filing portal of the Commission alongwith the minutes of the meeting held on 12.1.2023.

5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-

(V. Sreenivas)
Joint Chief (Law)

